

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**Service Tax Miscellaneous Application No. 77562 of 2019
And
Service Tax Appeal No. 431 of 2012**

Arising out of Order-in-Appeal No. 85/JSR/2012 dated 25.05.2012 passed by the Commissioner of Central Excise & S. Tax, Jamshedpur.

Commissioner of Central Excise & S. Tax, Jamshedpur.

143, New Baradwari, Sakchi,
Jamshedpur-831001.

é .Appellant (s)

VERSUS

M/s. Prakash Kumar Pasari & Co. (P) Ltd.

Court Road, Chaibasa,
Dist:-West Singhbhum,
Jharkhand.

...Respondent (s)

APPERANCE :

Shri A. K. Biswas, A. R. for the Appellant
Mis. Vedika Agarwal, C. A. for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

Misc. Order No. 75048/2020

Final Order No. 75073/2020

DATE OF HERING: 15.01.2020

DATE OF DECISION: 15.01.2020

PER P. K. CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22 August 2019.

2. Shri A. K. Biswas, A. R. appeared on behalf of the Appellant and Mis Vedika Agarwal C. A. appeared on behalf of the Respondent.

Service Tax Appeal No. 431 of 2012

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

T. K.